

Present: C.B. Gogoi, District Judge,  
Sonitpur, Tezpur.

T.S.(M) Case No. 05/2019

**ORDER**

04-01-2022


Today is the date fixed for necessary order.

Seen petition No. 2015/2021 filed by petitioner Raju Lal accompanied with a death certificate issued by Registrar Birth and Death of Tezpur Medical College and Hospital stating inter alia that the respondent Barnali Baruah expired on 10-06-2021 at TMCH, Sonitpur, Assam.

In view of the above, it is prayed that petition be dismissed on the death of the respondent on ground of abetment.

Having heard the learned counsels and on consideration of the facts presented before this court, it transpires that as per death certificate issued by Registrar Birth and Death of Tezpur Medical College and Hospital the respondent Barnali Baruah expired on 10-06-2021.

Since, the respondent is no more on this earth, the petition No. 20/2019 filed by petitioner u/s 13 (1) (i-a)(i-b) of Hindu Marriage Act, 1955 stands dismissed on abetment.

  
(C.B. Gogoi)  
District Judge  
Sonitpur, Tezpur